
(2022) 05 TDSAT CK 0059

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 515 Of 2021

Tata Communications Limited

APPELLANT

Vs

Business Broadcast News Pvt Ltd

RESPONDENT

Date of Decision : 17-05-2022

Acts Referred:

Citation : (2022) 05 TDSAT CK 0059

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Manas Arora

Judgement

This petition has been preferred for recovery of Set Top Boxes (STBs) (or Rs. 54,67,794.59 paise) from the respondent(s).

It is submitted by counsel for the petitioner that notice has already been issued by this Tribunal upon respondent(s). The same has been served upon respondent(s), but, nobody has appeared for the respondent(s).

Counsel appearing for the petitioner further submitted that as nobody appears for the respondent(s), let fresh notice be issued upon the respondent(s) through the jurisdictional Police Station(s) where they are residing.

Counsel appearing for the petitioner has submitted the following details :

a) Russell Jaggi S/o Satinder Jaggi

1D Block-DA, LIG Flat Hari Nagar, New Delhi – 110064

Police Station Hari Nagar

61, District Park Rd, Block DB, Maya Enclave, Hari Nagar, New Delhi,
Delhi 110064.

b) Geeta Dwivedi S/O Ramakant Pandey

C-4, 111, Block-C, Yamuna Vihar, North East Delhi – 110053

Police Station Bhajanpura

P727+FW8, Block C 2, Bhajanpura, Shahdara, Delhi, 110053

It is further submitted by the counsel for the petitioner that let notice be issued upon the aforesaid respondent(s) to be served through Head of aforementioned Police Station(s).

In view of the aforesaid submissions, issue fresh notice upon aforesaid respondent(s) to be served by aforesaid Police Station(s).

Dasti/Direct service upto Head of aforesaid Police Station(s). After receiving notice of this Tribunal, Head of aforesaid Police Station(s) shall serve the notice upon respondent(s) and after taking its signatures upon the notice issued by this Tribunal, the papers will be returned to this Tribunal immediately.

Notice is made returnable on 24.8.2022.